

**GOVERNMENT OF INDIA
PLANNING
LOK SABHA**

STARRED QUESTION NO:192

ANSWERED ON:18.12.2013

RESTRUCTURING OF CSS

Choudhary Shri Nikhil Kumar;Shivanagouda Shri Shivaramagouda

Will the Minister of PLANNING be pleased to state:

- (a) whether the decision to restructure the existing Centrally Sponsored Schemes (CSSs) into 66 schemes including flagship programmes has been implemented and if so, the details thereof, programme-wise;
- (b) whether stringent/complex guidelines prevalent under the schemes had adversely affected the full utilization of funds released to achieve the set targets and if so, the details thereof;
- (c) the details of the provisions incorporated in the revised guidelines to bring in flexibility in the implementations of the schemes;
- (d) whether the Inter-Ministerial Committee constituted to chalk out State -specific guidelines for implementation of the schemes has submitted its report; and
- (e) if so, the details thereof and if not, the time by which the report will be submitted?

Answer

MINISTER OF STATE FOR PARLIAMENTARY AFFAIRS & PLANNING

(SHRI RAJEEV SHUKLA) (a) to (e): A Statement is laid on the table of the House.

Statement referred to Lok Sabha Starred Question No. 192 for answer on 18.12.2013 raised by S/Shri Shivarama Gouda and Shri Nikhil Kumar Chaudhary MPs regarding Restructuring of CSS

(a): The Cabinet in its meeting held on 20.6.2013 approved the proposal of Planning Commission regarding restructuring of existing Centrally Sponsored Schemes into 66 schemes including flagship schemes and decided that the decisions will come into force for the remaining years of the Twelfth Five Year Plan. The details of decisions taken in the meeting have been conveyed to the Union Ministries concerned vide letter No.M-12043/03/2013-PC dated 11.07.2013 and have also been placed on the website of Planning Commission as per web link http://plannmgcommission.gov.in/reports/genrep/css_12thplan.pdf. This also includes mapping of the existing CSS and ACA based schemes into the aforesaid 66 CSS.

(b) & (c): The guidelines of different CSS are formulated by the implementing Ministries after extensive consultation with various stakeholders. In order to enhance flexibility, scale and efficiency of CSS, Planning Commission had constituted a Committee under Member Sri B. K. Chaturvedi which submitted its report in September 2011. In addition, the National Development Council in its meeting held on Dec 27, 2012 had also discussed the desirability of providing flexibility to States in implementing CSS. Accordingly, based on recommendations of this Committee, observation of NDC and other inputs, Planning Commission proposed restructuring of CSS which was approved by the Cabinet in its meeting held on 20.06.2013 as mentioned in answer (a) above. For imparting flexibility in implementation of a CSS, the approved restructuring inter alia mandates i) keeping at least 10% of outlay of a scheme as flexi fund and

ii) provision for introducing state specific guidelines in a scheme. To operationalise the aforesaid provision of flexi funds, detailed guidelines are under preparation and proposed to be issued by the Ministry of Finance shortly.

(d) & (e): An Inter Ministerial Committee (IMC) co-chaired by Secretary, Planning Commission and Secretary, Department of Expenditure has been set up on July 15, 2013, to consider the proposals of the State Governments for State-specific guidelines in a scheme. The constitution of the committee is at Annex-A. Accordingly, the States /UTs have been requested by Planning Commission to provide proposals in this regard for consideration of the IMC.

M-12043/03/Z013-Pf; P/anning Commission (PI3n Coordination and Management Division)

Yojana Bbavan, Planning Commission

July 15, 2013

Office Memorandum

It has been decided that in order to improve the efficiency and impact of the schemes for every CSS/ACA schemes there will be core guidelines that are applicable for all state with the provision that modifications in the guidelines may be permitted based on specific proposals from each states. For this purpose, an inter ministerial committee has been constituted as follows.

Secretary, Planning Commission Co-chairperson
Secretary, Department of Expenditure Co-Chairperson
Representative of Administrative Ministry
implementing the concerned CSS Member
Chief Secretary of the State Government Member
Adviser (PCMD), Planning Commission Convener

2. The Committee may co-opt any other Member with the approval of the co-chairs.

Terms of Reference:

3. The Committee will

- (i) Consider the proposal, of the State Government for State Specific guidelines.
- (ii) Recommend State specific relaxations applicable for the CSS in that State financial norms applicable for them.

4. The Committee would be serviced by the Plan Coordination and Management Division of the Planning Commission, Government of India.

(Rakesh Ranjan)

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